

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 52 of 2013

&

Appeal No. 87 of 2013

Dated :31st October, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Appeal No. 52 of 2013

**Tamil Nadu Generation & Distribution
Corporation Ltd.**

.... Appellant(s)

Versus

Neyveli Lignite Corporation Ltd. & Anr.

.... Respondent(s)

**Counsel for the Appellant(s) : Mr. Pravin H. Parekh, Sr. Adv.
Mr. E.R. Kumar
Mr. Gulav Sharma
Mr. Vishal Prasad
Ms. S. Lakshmi**

**Counsel for the Respondent(s) : Mr. N.A.K. Sharma
Mr. R. Sasiprabhu
Mr. Somiran Sharma**

Appeal No. 87 of 2013

Neyveli Lignite Corporation Ltd.

.... Appellant(s)

Versus

Tamil Nadu Electricity Board & Anr.

.... Respondent(s)

**Counsel for the Appellant(s) : Mr. N.A.K. Sharma
Mr. R. Sasiprabhu
Mr. Somiran Sharma**

**Counsel for the Respondent(s) : Mr. Pravin H. Parekh, Sr. Adv.
Mr. E.R. Kumar
Mr. Gulav Sharma
Mr. Vishal Prasad
Ms. S. Lakshmi**

ORDER

We have heard the learned counsel for the parties. The learned counsel for the parties are directed to file their respective comprehensive Written Submissions on or before 15.11.2013 after serving copy on the other side.

Judgment is Reserved.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/kt